

MINUTES OF THE MEETING No. 16/13 dated 18.7.2012 UNDER THE CHAIRMANSHIP OF Shri V.K. Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. Srivastava, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, Consultant, Deptt. of C&PC(Chem.Div)
2. Shri P.P. Srivastva. Deptt. of C&PC(Chem Div)
3. Shri Nand Lal, DIPP
4. Shri S.K. Aggarwal, DC(MSME)
5. Shri Parveen Sharma, Dy.DGFT
6. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.15/13 for confirmation and confirmed and adopted the same without any change.

Case No M-46 NC No.16/13 Dated 18.7.2012	M/ s Kiran Global Chems Ltd, 1) HQ F.No.01/83/50/111/AM10/DES-IV RLA F.Nio.04/24/40/265/AM09 Lic.No.0410102655 dated 3.3.2009 2) HQ F.No.01/83/50/458/AM09/DES-IV RLA F.Nio.04/24/40/74/AM09 Lic.No.0410096591 dated 18.6.2008 3) HQ F.No.01/83/50/1209/AM09/DES-IV RLA F.Nio.04/24/40/177/AM09 Lic.No.0410099269 dated 17.10.2008 4) HQ F.No.01/83/50/248/AM10/DES-IV RLA F.Nio.04/24/40/60/AM10 Lic.No.0410105525 dated 23.6.2009 5) HQ F.No.01/83/50/299/AM10/DES-IV RLA F.Nio.04/24/40/70/AM10 Lic.No.0410106101 dated 14.7.2009
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- 6) HQ F.No.01/83/50/112/AM10/DES-IV
RLA F.No.04/24/40/264/AM10
Lic.No.0410102656 dated 3.3.2009
- 7) HQ F.No.01/83/50/501/AM09/DES-IV
RLA F.No.04/24/40/89/AM10
Lic.No.0410096867 dated 1.7.2008
- 8) HQ F.No.01/82/50/101/AM07/DES-IV
RLA F.No.04/24/40/006/AM07
Lic.No.0410080753 dated 25.4.2006
- 9) HQ F.No.01/82/50/100/AM07/DES-IV
RLA F.No.04/24/40/005/AM07
Lic.No.0410080752 dated 25.4.2006
- 10) HQ F.No.01/82/50/1141/AM08/DES-IV
RLA F.No.04/81/40/128/AM08
Lic.No.0410062494 dated 30.9.2004

The Committee considered the case as per agenda and deliberated upon the norms mentioned in the existing SION A1189. Based on the additional information furnished by the firm and the subsequent recommendation of Technical Authority, C&PC (Chemicals), vide their U.O. No.14010/61/2012/Ch.II dated 12.07.2012, Committee decided to review the cases and found that it is not practically possible to manufacture 1 Kg. of Sodium Silicate with the existing norms of 0.50 Kg. for Soda Ash, as the Sodium Silicate manufactured by the firm is in solid form, viz., lumps/crystals/soluble glass, by fusion of soda ash light and silica sand at high temperature of 1250 Degree at which temperature, the scope for water/moisture does not arise. Committee, hence, decided that the existing norms of 0.50 Kg., under the SION A-1189 is suitable only for manufacture of Sodium Silicate in liquid form.

Since the Sodium Silicate manufactured by the firm is of solid form, Committee is of the view that the export product (solid form of Sodium Silicate) in the above cases is different from the export product (liquid form of Sodium Silicate) mentioned in the existing SION A1189, and decided to revise and re-fix the norms as under:-

Item of Export	Qty.	Item of Import	Qty.
Sodium Silicate Lumps/crystals/soluble glass	1 kg.	Soda Ash (light/dense)	0.956 kg.

Only for regularization purpose and no further import/export shall be allowed in respect of the above licenses.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 16/83-ALC1/2012 **MEETING DATE** : 18.07.2012

1	Case No.: 10/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status: Case Deferred
	HQ File :01/83/050/00935/AM11/	RLA File :10/24/040/00107/AM11/	Lic.No/Date:1010041843 21.02.2011	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 15.8.2012.			

2	Case No.: 15/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status: Case Deferred
	HQ File :01/83/050/00940/AM11/	RLA File :10/24/040/00103/AM11/	Lic.No/Date:1010041841 21.02.2011	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 15.8.2012.			

	Case No.: 66/47/83-ALC1/2011	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status: Case Approved
	HQ File :01/83/050/00855/AM12/	RLA File :15/24/040/00007/AM11/	Lic.No/Date:1510012640 14.03.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No.46011/15/2009-PC.II dated 12.6.2012 the Committee decided to approve the case as under :-			

3	Export Item	Qty.	Import Item	Qty.
	Black Master Batch (Containing 35+/-1% LLDPE. 25+/-1% Carbonate and 40+/-1% Carbon Black)	1 Kg	1. LLDPE Resin/Granules	0.3596 Kg
			2. Calcium Carbonate	0.2568 Kg
			3. Carbon Black	0.4110 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

4	Case No.:3/52/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Deferred
	HQ File :01/83/050/01089/AM11/	RLA File :10/24/040/00130/AM11/	Lic.No/Date:1010042162 18.03.2011	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 15.8.2012.			

5	Case No.:4/52/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Deferred
	HQ File :01/83/050/01090/AM11/	RLA File :10/24/040/00131/AM11/	Lic.No/Date:1010042163 18.03.2011	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 15.8.2012.			

6	Case No.:15/12/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Deferred
	HQ File :01/83/050/00234/AM12/	RLA File :10/24/040/00004/AM12/	Lic.No/Date:1010043070 13.05.2011	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 15.8.2012.			

7	Case No.:17/12/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Deferred
	HQ File :01/83/050/00236/AM12/	RLA File :10/24/040/00001/AM12/	Lic.No/Date:1010043068 13.05.2011	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 15.8.2012.			

8	Case No.:3/20/83-ALC1/2011	Party Name:SARAF CHEMICALS LTD.	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Deferred
	HQ File :01/83/050/00409/AM12/	RLA File :03/95/040/00348/AM12/	Lic.No/Date:0310646121 03.08.2011	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 28.2.2012 issued by Deptt. of C&PC(PC.Div). Reminder dated 24.5.2012 issued by this office. Another reminder issued on 2.7.2012. Accordingly the case may be re-listed on 15.8.2012.			

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Case No.:12/44/83-ALC1/2011	Party Name:RALLIS INDIA LIMITED	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Approved
HQ File :01/83/050/00757/AM12/	RLA File :03/95/040/00508/AM12/	Lic.No/Date:0310659072 12.10.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.15022/18/2010-Ch.II dated 12.7.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Metconazole Technical 94% Min.	1 Kg	1. Hydrazine Hydrate 80% 2. Formic Acid (85%) 3. Sodium Methoxide Solution (28%) 4. Methanol (MeOH) 5. Toluene 6. Trimethyl Ortho Formate (TMOF) 7. 1,4 Dioxane 8. Ethyl Cyclohexane (ECH) 9. N-Methyl 2-Pyrrollidon (NMP) 10. Dimethyl Adipate 11. Dimethyl Sulfoxide (DMSO) 12. Para Chloro Benzyl Chloride (PCBC) 13. Sodium Iodide 14. Dimethyl Formamide 15. Bromine (Liquid Bromine)	0.408 Kg 0.710 Kg 2.403 Kg 0.170 Kg 0.822 Kg 0.024 Kg 0.143 Kg 0.144 Kg 1.296 Kg 1.202 kg 1.050 Kg 1.044 Kg 0.007 Kg 0.070 Kg 1.938 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:4/48/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Approved
HQ File :01/83/050/00865/AM12/	RLA File :30/24/040/00032/AM12/	Lic.No/Date:3010079667 17.10.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.15022/8/2010-Ch.II dated 11.7.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Chlorpyriphos 48% EC	1 Kg	1. Trichloroacetyl Chloride (TCAC)	0.581 Kg
		2. Diethyl thio phosphoryl Chloride (DETPC)	0.300 Kg
		3. Solvent	0.440 Kg
		4. Ethylene Dichloride	0.258 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

11	Case No.:20/40/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Deferred
	HQ File :01/83/050/00704/AM12/	RLA File :10/24/040/00052/AM12/	Lic.No/Date:1010045979 18.10.2011	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 15.8.2012.			

12	Case No.:5/44/83-ALC1/2011	Party Name:EURO CERAMICS LTD.	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Deferred
	HQ File :01/83/050/00750/AM12/	RLA File :03/94/040/00663/AM12/	Lic.No/Date:0310662240 25.10.2011	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda. The Chairman directed DDG(NC-IV) to further discuss the case with TA, DIPP and defer the case for four weeks. The same has been discussed with TA, DIPP and has been apprised of the relevant facts of the case. File has been sent to TA, DIPP for further opinion/comments. Accordingly the case may be re-listed on 15.8.2012.			

Case No.:27/40/83-ALC1/2011	Party Name:RUBAMIN LTD.	Meet No/Date:16/83-ALC1/2012	Status:Case Approved
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		18.07.2012	
HQ File :01/83/050/00711/AM12/	RLA File :34/24/040/00149/AM12/	Lic.No/Date:3410032072 02.11.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No.C.II14011/21/2011-30 dated 21.6.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Cobalt Sulphate	1 Kg	1. Intermediate products of cobalt metallurgy on cobalt content basis	0.2283 Kg
		2. Cyanex 272 (having key component 5-nonyl -2Hydroxy benzaldoxime)	0.0105 Kg
		3. Mono(2-Ethylhexyl) Phosphoric Acid (P-507)	0.0105 Kg
		4. Acorga M 5640	0.0105 Kg
		5. Caustic Soda Lye	0.6300 Kg
		6. Sulphuric Acid	0.5880 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

14	Case No.: 21/44/83-ALC1/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status: Case Deferred
	HQ File :01/83/050/00766/AM12/	RLA File :05/23/040/00285/AM12/	Lic.No/Date:0510307112 03.11.2011	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda. The Committee decided to refer the application to Ministry of Mine (Shri Anil Subramaniam, US). U.O. issued on 4.5.2012. Reminder to M/o Mines issued on 2.7.2012. Accordingly the case may be re-listed on 15.8.2012.			

15	Case No.:36/38/83-ALC1/2011	Party Name:VEENA HARISH.MRS (PROP OF A TO Z BAKERY SOLUTIONS)	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Rejected
	HQ File :01/83/050/00676/AM12/	RLA File :07/24/040/00309/AM12/	Lic.No/Date:0710083813 09.11.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 2/3/2012 and 30.3.2012 issued by DBT followed by reminder dated 23.4.2012 issued by this office .			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

16	Case No.:6/8/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Approved
	HQ File :01/83/050/00143/AM13/	RLA File :17/24/040/00069/AM12/	Lic.No/Date:1710004592 15.11.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/75/2011-Ch.II dated 29.6.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Product-10-BI (Polyethylene Glycol (38) Castor Oil) (Appearance as Yellow coloured liquid)	1 Kg	Ethylene Oxide (Colourless Clear Liquid)	0.647 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

17	Case No.:7/8/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Deferred
	HQ File :01/83/050/00144/AM13/	RLA File :17/24/040/00070/AM12/	Lic.No/Date:1710004593 15.11.2011	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 29.6.2012 issued by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 15.8.2012.			

18	Case No.:8/8/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Deferred
	HQ File :01/83/050/00145/AM13/	RLA File :17/24/040/00066/AM12/	Lic.No/Date:1710004589 15.11.2011	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12.6.2012 issued by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 15.8.2012.			

19	Case No.:9/8/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Deferred
	HQ File :01/83/050/00146/AM13/	RLA File :17/24/040/00071/AM12/	Lic.No/Date:1710004594 15.11.2011	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.5.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 15.8.2012.			

20	Case No.:16/8/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Deferred
	HQ File :01/83/050/00153/AM13/	RLA File :17/24/040/00068/AM12/	Lic.No/Date:1710004591 15.11.2011	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.5.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 15.8.2012.			

21	Case No.:22/48/83-ALC1/2011	Party Name:RUBAMIN LTD.	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Approved
	HQ File :01/83/050/00883/AM12/	RLA File :34/24/040/00174/AM12/	Lic.No/Date:3410032310 28.11.2011	
	Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/169/2011-Ch.II dated 17.7.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Cobalt Sulphate	1 Kg	Cobalt Concentrate (on Cobalt content basis)	0.232 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

22	Case No.:24/48/83-ALC1/2011	Party Name:CHEMINOVA INDIA LIMITED	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Deferred
	HQ File :01/83/050/00885/AM12/	RLA File :03/94/040/00754/AM12/	Lic.No/Date:0310667718 29.11.2011	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 3.5.2012 issued by Deptt. of C&PC(Chem.Div). Reminder dated 26.7.2012 issued to firm (e-mail) by this office. Accordingly the case may be re-listed on 15.8.2012.			

	Case No.:33/6/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Approved
	HQ File :01/83/050/00106/AM13/	RLA File :17/24/040/00138/AM08/	Lic.No/Date:1710004623 30.11.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their			

U.O.No.14010/46/2012-Ch.II dated 13.7.2012 the Committee decided to approve the case as under :-

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Export Item	Qty.	Import Item	Qty.
Fatty Acid Amine Condensate (SQR Flakes) (Creamish Flakes)	1 Kg	1. Stearic Acid (off white flakes) 2. Diethylene Triamine (Colourless clear liquid)	0.745 Kg 0.181 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.: 58/6/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status: Case Approved
HQ File :01/83/050/00131/AM13/	RLA File :17/24/040/00146/AM08/	Lic.No/Date:1710004624 30.11.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/114/2007-Ch.II dated 27.12.2010 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Grand EHS 2-Ethyl Hexyl Sulphate Sodium Salt 50%	1 Kg	1. 2-Ethyl Hexanol 2. Sulfamic Acid	0.248 Kg 0.185 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No.: 23/10/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status: Case Approved
HQ File :01/83/050/00203/AM13/	RLA File :17/24/040/00125/AM08/	Lic.No/Date:1710004622 30.11.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/46/2012-Ch.II dated 5.6.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Polyoxyethylene Glycol (22) Trimethylol Propane Ether (Grand 22 TM) (Colourless	1 Kg	1. Ethylene Oxide (Colourless Clear Liquid)	0.878 Kg

Clear to turbid liquid)	2. Trimethylol Propane (Colourless hygroscopic crystals)	0.121 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

26	Case No.:2/48/83-ALC1/2011	Party Name:KIM CHEMICALS LTD.	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Deferred
	HQ File :01/83/050/00863/AM12/	RLA File :03/94/040/00764/AM12/	Lic.No/Date:0310668842 05.12.2011	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 28.5.2012 issued by Deptt. of C&PC(PC.Div). Accordingly the case may be re-listed on 15.8.2012.			

27	Case No.:21/48/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Approved
	HQ File :01/83/050/00882/AM12/	RLA File :30/24/040/00046/AM12/	Lic.No/Date:3010081423 08.12.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.15022/8/2010-Ch.II dated 29.6.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Imidacloprid 35% SC	1 Kg	1. 2 Chloro 5 Chloromethyl Pyridine (CCMP)	0.210 Kg
			2. Nitroimino Imidazolidene	0.185 Kg
			3. Dimethyl Formide (DMF) (Dimethyl Formamide)	1.250 Kg
			4. Trihydroxypropane	0.100 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

Case No.:40/6/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Approved
HQ File :01/83/050/00113/AM13/	RLA File :17/24/040/00003/AM09/	Lic.No/Date:1710004658 13.12.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their			

U.O.No.14010/13/2011-Ch.II dated 17.7.2012 the Committee decided to approve the case as under :-

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Export Item	Qty.	Import Item	Qty.
Textile Emulsifier (Phenol 4 Ethylene Oxide) (Polyethylene Glycol Phenyl ether) (Yellow to light brown clear liquid)	1 Kg	1. Phenol (White crystalline mass)	0.348 Kg
		2. Ethylene Oxide (colourless clear liquid)	0.651 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:55/6/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Approved
HQ File :01/83/050/00128/AM13/	RLA File :17/24/040/00154/AM08/	Lic.No/Date:1710004656 13.12.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/46/2012-Ch.II dated 5.6.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Polyethylene Glycol Lauryl Myristyl Ether (Grand 27 AG)	1 Kg	1. Ethylene Oxide	0.616 Kg
		2. Lauryl Alcohol	0.384 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:59/6/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Approved
HQ File :01/83/050/00132/AM13/	RLA File :17/24/040/00006/AM09/	Lic.No/Date:1710004659 13.12.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/46/2012-Ch.II dated 13.7.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Product – 1603 (Polyoxyethylene Decyl Ether (Colourless clear to turbid liquid)	1 Kg	1. Ethylene Oxide (Colourless Clear Liquid)	0.455 Kg
		2. Isodecyl Alcohol/Decyl	0.544 Kg

		Alcohol (Isodecanol) (Colourless liquid)	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

31	Case No.:14/44/83-ALC1/2011	Party Name:PRAKASH CHEMICALS INTERNATIONAL PVT. LIMITED	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Deferred
	HQ File :01/83/050/00759/AM12/	RLA File :34/24/040/00098/AM12/	Lic.No/Date:3410032545 14.12.2011	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Letter dated 13.4.2012 and 23.5.2012 issued to RLA and firm. An e-mail dated 2.7.2012 issued by this office to Jt.DGFT, Baroda. Accordingly the case may be relisted on 15.8.2012			

32	Case No.:16/44/83-ALC1/2011	Party Name:PRAKASH CHEMICALS INTERNATIONAL PVT. LIMITED	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Deferred
	HQ File :01/83/050/00761/AM12/	RLA File :34/24/040/00097/AM12/	Lic.No/Date:3410032544 14.12.2011	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda. Hard Copy received and sent on 13.2.2012 to TA, C&PC(Chem.Div). Comments awaited from TA. Reminder by e-mail sent to TA on 16.7.2012 to officer comments. Accordingly the case may be re-listed on 15.8.2012.			

33	Case No.:24/6/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Approved
	HQ File :01/83/050/00097/AM13/	RLA File :17/24/040/00076/AM09/	Lic.No/Date:1710004667 15.12.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/46/2012-Ch.II dated 13.7.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Product – 6080 (Oxirane, Methyl, Polymer with Oxirane) (White to off-white flakes)	1 Kg	1. Ethylene Oxide (Colourless Clear Liquid) 2. Propylene Oxide (Colourless liquid)	0.854 Kg 0.140 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

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Case No.:32/6/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Approved
HQ File :01/83/050/00105/AM13/	RLA File :17/24/040/00050/AM10/	Lic.No/Date:1710004669 15.12.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/46/2012-Ch.II dated 17.7.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Sodium Salt of Sulphonated Octyl Phenol Polyglycol Ether (Product –S- 104) (Colourless to pale yellow liquid)	1 Kg	1. Ethylene Oxide (Colourless Clear Liquid)	0.304 Kg
		2. Para Octyl Phenol (Appearance Flakes)	0.0571 Kg
		3. Sulfamic Acid (Appearance White crystalline solid)	0.0268 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No.:56/6/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Approved
HQ File :01/83/050/00129/AM13/	RLA File :17/24/040/00007/AM09/	Lic.No/Date:1710004668 15.12.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/46/2012-Ch.II dated 13.7.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Product – 4806 (Polyoxyethylene Tridecyl Ether (Colourless clear to turbid liquid)	1 Kg	1. Tridecyl Alcohol (Isotridecanol) (Colour clear liquid)	0.431 Kg
		2. Ethylene Oxide (Colourless Clear Liquid)	0.586 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No.:1/6/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Approved
HQ File :01/83/050/00074/AM13/	RLA File :17/24/040/00030/AM10/	Lic.No/Date:1710004674 16.12.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/46/2012-Ch.II dated 5.6.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Oxirane, Methyl, Polymer with Oxirane (Grand 6010) (clear to slightly haze, Colourless to slightly yellow liquid)	1 Kg	1. Ethylene Oxide (Colourless Clear Liquid)	0.110 Kg
		2. Propylene Oxide (Colourless Liquid)	0.382 Kg
		3. Polypropylene Glycol-1000 (Appearance @ 25 Deg C)	0.506 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

37	Case No.:23/6/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Deferred
	HQ File :01/83/050/00096/AM13/	RLA File :17/24/040/00017/AM10/	Lic.No/Date:1710004671 16.12.2011	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.5.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 15.8.2012.			

38	Case No.:27/6/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Approved
	HQ File :01/83/050/00100/AM13/	RLA File :17/24/040/00019/AM10/	Lic.No/Date:1710004672 16.12.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/46/2012-Ch.II dated 5.6.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Polyoxyethylene Decyl Ether	1 Kg	1. Iso Decanol (Decyl	0.544 Kg

38	(Product-PXO-03) (Colourless clear to turbid liquid)	Alcohol) (Colourless clear liquid)	0.455 Kg
		2. Ethylene Oxide (Colourless Clear Liquid)	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

39	Case No.:30/44/83-ALC1/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Deferred
	HQ File :01/83/050/00775/AM12/	RLA File :05/23/040/00359/AM12/	Lic.No/Date:0510311815 20.12.2011	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 20.6.2012 issued by Deptt. of C&PC(Chem.Div). Reminder issued on 26.7.2012 by this office. Accordingly the case may be re-listed on 15.8.2012.			

40	Case No.:28/6/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Approved
	HQ File :01/83/050/00101/AM13/	RLA File :17/24/040/00018/AM10/	Lic.No/Date:1710004682 20.12.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/46/2012-Ch.II dated 5.6.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Polyoxyethylene Decyl Ether (Product-Pxo-14) (Colourless clear to turbid liquid)	1 Kg	1. Iso Decanol (Decyl Alcohol Alcohol) (Colourless liquid)	0.246 Kg
			2. Ethylene Oxide (Colourless Clear Liquid)	0.753 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

	Case No.:2/8/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Approved
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HQ File :01/83/050/00139/AM13/	RLA File :17/24/040/00025/AM09/	Lic.No/Date:1710004677 20.12.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/46/2012-Ch.II dated 13.7.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Cationic Softener Flakes (Stearic Aminoethyl Ethanolamine Condensate) (Creamish flakes)	1 Kg	1. Stearic Acid (Pale yellow/white insoluble flakes)	0.745 Kg
		2. Aminoethyl Ethanolamine (Colourless viscous liquid)	0.181 Kg
		3. Dimethyl Sulphate (Clear oily liquid)	0.080 Kg
		4. Ceto Stearyl Alcohol (off white flakes)	0.040 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No.:1/40/83-ALC1/2011	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Approved
HQ File :01/83/050/00685/AM12/	RLA File :03/94/040/00837/AM12/	Lic.No/Date:0310671961 21.12.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/30/2011-Ch.II dated 28.6.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Di Isodecyl Phenyl Phosphite	1 Kg	1. Yellow Phosphorous	0.080 Kg
		2. Phenol	0.238 Kg
		3. Isodecyl Alcohol	0.751 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:14/16/83-ALC1/2012	Party Name:KRISHI RASAYAN EXPORTS PVT. LTD.,	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Approved
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43	HQ File :01/83/050/00299/AM13/	RLA File :02/24/040/00177/AM12/	Lic.No/Date:0210171508 27.12.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.15022/14/2009-Ch.II dated 23.6.2011 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Acetamiprid 20% SP	1 Kg	1. Acetamiprid Technical	0.200 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

44	Case No.:22/44/83-ALC1/2011	Party Name:WADPACK PRIVATE LTD.	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Rejected
	HQ File :01/83/050/00767/AM12/	RLA File :07/21/040/00755/AM12/	Lic.No/Date:0710085451 13.01.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 24/4/2012 issued by DIPP followed by reminder dated 24.5.2012 issued by this office.			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

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Case No.:44/47/83-ALC1/2011	Party Name:PARAS POLYCOAT LTD.	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Approved
HQ File :01/83/050/00833/AM12/	RLA File :05/24/040/00364/AM12/	Lic.No/Date:0510315278 20.01.2012	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No.46011/55/2012-PC.II dated 22.5.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Calcium Carbonate Calpet (Containing 22+/-1% LLDPE, 75+/-1% Calcium Carbonate and 3+/-1% Additive Polyisobutylene)	1 Kg	1. LLDPE Granules	0.2266 Kg
		2. Calcium Carbonate	0.7725 Kg
		3. Additive Polyisobutylene	0.0309 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:27/51/83-ALC1/2011	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:16/83-ALC1/2012	Status:Case Deferred
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46			18.07.2012	
	HQ File :01/83/050/00924/AM12/	RLA File :03/94/040/00941/AM12/	Lic.No/Date:0310678917 27.01.2012	Defer Date:1.08.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 28.3.2012. Accordingly the case may be re-listed on 1.8.2012.				

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Case No.:9/3/83-ALC1/2012	Party Name:SUKASO CERACOLORS P.LTD.,	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Approved
HQ File :01/83/050/00012/AM13/	RLA File :09/24/040/00554/AM12/	Lic.No/Date:0910051175 09.02.2012	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/50/2012-Ch.II dated 23.5.2011 the Committee decided to approve the case with 2% wastage as under :-			
Export Item	Qty.	Import Item	Qty.
Cobalt Blue (containing Cobalt Tetra Oxide 67%)	1 Kg	Cobalt Tetra Oxide	0.683 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

48	Case No.:12/8/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Deferred
	HQ File :01/83/050/00149/AM13/	RLA File :17/24/040/00101/AM12/	Lic.No/Date:1710004831 15.02.2012	Defer Date:15.08.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.5.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 15.8.2012.				

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Case No.:13/8/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Approved
HQ File :01/83/050/00150/AM13/	RLA File :17/24/040/00033/AM11/	Lic.No/Date:1710004830 15.02.2012	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/75/2011-Ch.II dated 29.6.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Product-33-AE	1 Kg	1. Ethylene Oxide (Colourless	0.450 Kg

(Polyoxyethylene Glycol Oleyl Cetyl Ether) (Appearance @50 deg C: Colourless clear liquid)	Clear Liquid)	2. Oleyl Cetyl Alcohol (Ocenol 50/55) (Colourless to yellowish liquid)	0.549 Kg
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

50	Case No.:15/8/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Deferred
	HQ File :01/83/050/00152/AM13/	RLA File :17/24/040/00038/AM09/	Lic.No/Date:1710004829 15.02.2012	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.5.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 15.8.2012.			

51	Case No.:10/8/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Deferred
	HQ File :01/83/050/00147/AM13/	RLA File :17/24/040/00103/AM12/	Lic.No/Date:1710004838 17.02.2012	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.5.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 15.8.2012.			

52	Case No.:1/8/83-ALC1/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Deferred
	HQ File :01/83/050/00138/AM13/	RLA File :09/24/040/00618/AM12/	Lic.No/Date:0910051746 14.03.2012	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda and decided to call for Central Excise Data (Production/Consumption). An E-mail issued on 26.7.2012 by this office. Accordingly the case may be relisted on 15.8.2012			

	Case No.:18/8/83-ALC1/2012	Party Name:GRANITO BRUSHES PVT.LTD,	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Approved
	HQ File :01/83/050/00155/AM13/	RLA File :07/24/040/00531/AM12/	Lic.No/Date:0710087276 27.03.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation of DIPP vide their U.O.No.Nil dated			

17.7.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
1) Fickert Abrasive Brushes Grade 36 R (consisting of net content of Abrasive Filament SIC Grade 36 – 0.150 Kg per brush)	100 Nos.	Abrasive Filament SIC Great 36	15.3 Kg
2) Fickert Abrasive Brushes Grade 60 D (consisting of net content of Diamond Filaments Great 60/80, 5% load – 0.160 Kg per brush)	100 Nos.	Diamond Filaments Great 60/80 5% load (Artificial diamond Tools)	16.3 Kg
3) Fickert Abrasive Brushes Grade 120 D (consisting of net content of Diamond Filaments Great 100/120, 5% load – 0.160 Kg per brush)	100 Nos.	Diamond Filaments Great 100/120 5% load (Artificial diamond Tools)	16.3. Kg
4) Fickert Abrasive Brushes Grade 240 D (consisting of net content of Diamond Filaments Great 230/270, 5% load – 0.160 Kg per brush)	100 Nos.	Diamond Filaments Great 230/270 5% load (Artificial diamond Tools)	16.3 Kg
5) Fickert Abrasive Brushes Grade 230 D (consisting of net content of Diamond Filaments Great 325/400 5%, load – 0.160 Kg per brush)	100 Nos.	Diamond Filaments Great 325/400 5% load (Artificial diamond Tools)	16.3 Kg
6) Fickert Abrasive Brushes Grade 500 D and 600 D (consisting of net content of Diamond Filaments Great 500/600 5%, load – 0.160 Kg per brush)	100 Nos	Diamond Filaments Great 500/600 5% load (Artificial diamond Tools)	16.3 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 14/8/83-ALC1/2012	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status: Case Deferred
HQ File :01/83/050/00151/AM13/	RLA File :04/24/040/00312/AM12/	Lic.No/Date:0410135217 29.03.2012	Defer Date:15.08.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 18.6.2012 issued by DIPP. A reminder issued on 26.7.2012 by this office. Accordingly the case may be re-listed on 15.8.2012.			

55	Case No.: 26/8/83-ALC1/2012	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status: Case Deferred
	HQ File :01/83/050/00163/AM13/	RLA File :34/24/040/00293/AM12/	Lic.No/Date:3410033759 30.03.2012	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 5.6.2012 issued by DIPP. Accordingly the case may be re-listed on 15.8.2012.			

56	Case No.: 27/8/83-ALC1/2012	Party Name:KUTCH CHEMICAL INDUSTRIES LTD.,	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status: Case Deferred
	HQ File :01/83/050/00164/AM13/	RLA File :34/24/040/00002/AM13/	Lic.No/Date:3410033781 03.04.2012	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 19.6.2012 issued by Deptt. of C&PC(Chem.Div). A reminder issued on 26.7.2012 by this office. Accordingly the case may be re-listed on 15.8.2012.			

57	Case No.: 17/8/83-ALC1/2012	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status: Case Deferred
	HQ File :01/83/050/00154/AM13/	RLA File :04/24/040/00341/AM12/	Lic.No/Date:0410135520 12.04.2012	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 18.6.2012 issued by DIPP. A reminder issued on 26.7.2012 by this office. Accordingly the case may be re-listed on 18.7.2012.			

58	Case No.: 35/8/83-ALC1/2012	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status: Case Deferred
	HQ File :01/83/050/00172/AM13/	RLA File :03/95/040/00966/AM12/	Lic.No/Date:0310690671 13.04.2012	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 20.6.2012 issued by DC(MSME). Accordingly the case may be re-listed on 15.8.2012.			

	Case No.: 28/8/83-ALC1/2012	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status: Case Approved
	HQ File :01/83/050/00165/AM13/	RLA File :08/24/040/00006/AM13/	Lic.No/Date:0810110766 16.04.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/24/2010-Ch.II dated 12.7.2012 the Committee decided to approve the case as under :-			

59	Export Item	Qty.	Import Item	Qty.
	Reactive Red 3BS	1 Kg	1. Refined Naphthalene 2. Cyanuric Chloride 3. Sulpho Tobias Acid 4. Vinyl Sulphone Ester 5. Sodium Nitrite 6. Caustic Soda 7. Soda Ash	0.242 Kg 0.172 Kg 0.264 Kg 0.247 Kg 0.065 Kg 0.597 Kg 0.023 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

60	Case No.:37/8/83-ALC1/2012	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Approved
	HQ File :01/83/050/00174/AM13/	RLA File :03/94/040/01181/AM12/	Lic.No/Date:0310691027 17.04.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written of forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/148/2011-Ch.II dated 25.6.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Galsoft SCG	1 Kg	1. Coconut Fatty Acid 2. Thionyl Chloride 3. Glycerine 4. Caustic Soda Lye 48%	0.174 Kg 0.103 Kg 0.066 Kg 0.150 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

61	Case No.:23/8/83-ALC1/2012	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Deferred
	HQ File :01/83/050/00160/AM13/	RLA File :05/24/040/00021/AM13/	Lic.No/Date:0510322561 19.04.2012	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.5.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 15.8.2012.			

	Case No.:29/8/83-ALC1/2012	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Deferred
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62	HQ File :01/83/050/00166/AM13/	RLA File :08/24/040/00017/AM13/	Lic.No/Date:0810110909 20.04.2012	Defer Date:15.08.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.5.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 15.8.2012.				

63	Case No.:30/8/83-ALC1/2012	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Deferred
	HQ File :01/83/050/00167/AM13/	RLA File :08/24/040/00015/AM13/	Lic.No/Date:0810110908 20.04.2012	Defer Date:15.08.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.5.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 15.8.2012.				

64

Case No.:32/8/83-ALC1/2012	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Approved
HQ File :01/83/050/00169/AM13/	RLA File :03/94/040/01172/AM12/	Lic.No/Date:0310692601 30.04.2012	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/15/2011-Ch.II dated 25.6.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
TEKNOBRITE 1365	1 Kg	1. Epichlorohydrin 2. Imidazole 3. Lagalvan G-35	0.09 Kg 0.021 Kg 0.01 Kg
CUPRAMAX AC 2084	1 Kg	1. Tekno CAC 84 2. Raluplate C 82	0.002 Kg 0.02 Kg
CUPRAMAX AC 482 (2X)	1 Kg	1. Raluplate C 82 2. Dicolloy TPS 03	0.03 Kg 0.016 Kg
CUPRAMAX AC 482 (2X) SPS	1 Kg	1. SPS 2. Dicolloy TPS 03	0.03 Kg 0.016 Kg
CUPRAMAX AC 1882 (2X) SPS	1 Kg	1. SPS 2. Dicolloy TPS 03	0.015 Kg 0.008 Kg
CUPRAMAX AC 2082 SPS	1 Kg	1. SPS	0.005 Kg
CUPRAMAX AC 1882	1 Kg	1. Raluplate C 82 2. Dicolloy TPS 03	0.015 Kg 0.008 Kg

CUPRAMAX AC 2082	1 Kg	1. Raluplate C 82	0.005 Kg
CUPRAMAX AC 2084 SPS	1 Kg	1. Tekno CAC 84 2. SPS	0.002 Kg 0.02 Kg
TEKNOBRITE AZ 3245 M (2X) SPECIAL	1 Kg	1. Ralufone NAPE 2. Calfax 10 L-45	0.02 Kg 0.095 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 33/8/83-ALC1/2012	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status: Case Approved
HQ File :01/83/050/00170/AM13/	RLA File :03/94/040/01155/AM12/	Lic.No/Date:0310692605 30.04.2012	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC (Chem. Div) vide their U.O.No.14010/15/2011-Ch.II dated 25.6.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
TEKNOBRITE AZ 1085R (Acid Zinc Brightner)	1 Kg	1. Benzaldehyde 2. Acetone 3. Orthochlorobenzaldehyde 4. Iso Propyl Alcohol	0.066 Kg 0.0431 Kg 0.0730 Kg 0.030 Kg
TEKNOBRITE AZ 1085 M (containing 3.5% Ralufon EA 15-90, 3-5% Ralufon Napa 14-90 and 2% Calfax 10 L-45)	1 Kg	1. Ralufon Nape 14-90 2. Calfax 10 L-45 3. Ralufon EA 15-90	0.035 Kg 0.035 Kg 0.020 Kg
DURICLAD 4700 M	1 Kg	1. Viaacryl VSC 6250 2. Additol VXW 6252 3. Cylink 2000	0.060 Kg 0.021 Kg 0.020 Kg
STEROBOND C 9183	1 Kg	1. Tekno CAC 84 2. Diccolloy E 100	0.087 Kg 0.050 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 3/8/83-ALC1/2012	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status: Case Approved
HQ File :01/83/050/00140/AM13/	RLA File :03/94/040/00056/AM13/	Lic.No/Date:0310694347	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/30/2011-Ch.II dated 10.7.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Aqueous Solution of 2-Hydroxy 3-Dimethyl Amine Chloride Propane Polymer (Active content 55% minimum)	1 Kg	1. Epichlorohydrin	0.377 Kg
		2. Dimethylamine (40%)	0.460 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

67	Case No.:4/8/83-ALC1/2012	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case deferred
	HQ File :01/83/050/00141/AM13/	RLA File :03/94/040/00005/AM13/	Lic.No/Date:0310694356 11.05.2012	Defer Date:
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.6.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 15.8.2012.				

68	Case No.:5/8/83-ALC1/2012	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Approved
	HQ File :01/83/050/00142/AM13/	RLA File :03/94/040/00078/AM13/	Lic.No/Date:0310694403 11.05.2012	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/30/2011-Ch.II dated 26.6.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Lubricating Oil Additive [Fatty Alcohol (C12-C18) Ester of Terpolymer in Base Oil with 20% Non Volatile Matter, Solid content	1 Kg	1. Styrene	0.133 Kg
		2. Maleic Anhydride	0.125 Kg
		3. Fatty Alcohol (C12-C18)	0.564 Kg
		4. Relevant Base Oil	0.200 Kg

80%]

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

69	Case No.: 21/8/83-ALC1/2012	Party Name:THERMAX LTD.,	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status: Case Deferred
	HQ File :01/83/050/00158/AM13/	RLA File :31/83/040/00235/AM12/	Lic.No/Date:3110054202 11.05.2012	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 24.7.2012. Accordingly the case may be re-listed on 15.8.2012.			

70	Case No.: 23/16/83-ALC1/2012	Party Name:GUJARAT CHEMICALS	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status: Case Deferred
	HQ File :01/83/050/00308/AM13/	RLA File :08/24/040/00040/AM11/	Lic.No/Date:0810111650 15.05.2012	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.7.2012. Accordingly the case may be re-listed on 15.8.2012.			

71	Case No.: 21/16/83-ALC1/2012	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status: Case Deferred
	HQ File :01/83/050/00306/AM13/	RLA File :05/23/040/00043/AM13/	Lic.No/Date:0510325845 25.05.2012	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 24.7.2012. Accordingly the case may be re-listed on 15.8.2012.			

72	Case No.: 28/16/83-ALC1/2012	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status: Case Deferred
	HQ File :01/83/050/00313/AM13/	RLA File :34/24/040/00040/AM13/	Lic.No/Date:3410034227 28.05.2012	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.7.2012. Accordingly the case may be re-listed on 15.8.2012.			

73	Case No.: 2/16/83-ALC1/2012	Party Name:MICRO INKS LTD.	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status: Case Deferred
	HQ File :01/83/050/00287/AM13/	RLA File :03/95/040/00146/AM13/	Lic.No/Date:0310696676 29.05.2012	Defer Date:15.08.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 24.7.2012. Accordingly the case may be re-listed on 15.8.2012.

74	Case No.: 3/16/83-ALC1/2012	Party Name:R.P.INDUSTRIES	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status: Case Deferred
	HQ File :01/83/050/00288/AM13/	RLA File :05/24/040/00066/AM13/	Lic.No/Date:0510326258 29.05.2012	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 24.7.2012. Accordingly the case may be re-listed on 15.8.2012.			

75	Case No.: 1/16/83-ALC1/2012	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status: Case Deferred
	HQ File :01/83/050/00286/AM13/	RLA File :03/95/040/00084/AM13/	Lic.No/Date:0310696846 30.05.2012	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.7.2012. Accordingly the case may be re-listed on 15.8.2012.			

76	Case No.: 13/16/83-ALC1/2012	Party Name:SUPER CIRCLE AUTO LIMITED	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status: Case Deferred
	HQ File :01/83/050/00298/AM13/	RLA File :05/24/040/00451/AM12/	Lic.No/Date:0510326439 31.05.2012	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 24.7.2012. Accordingly the case may be re-listed on 15.8.2012.			

77	Case No.: 11/16/83-ALC1/2012	Party Name:V.S.POLYMERS PVT. LTD.	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status: Case Deferred
	HQ File :01/83/050/00296/AM13/	RLA File :05/24/040/00075/AM13/	Lic.No/Date:0510326660 05.06.2012	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.7.2012. Accordingly the case may be re-listed on 15.8.2012.			

78	Case No.: 12/16/83-ALC1/2012	Party Name:SHAHENSHAH CHEMICALS,	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status: Case Deferred
	HQ File :01/83/050/00297/AM13/	RLA File :05/24/040/00077/AM13/	Lic.No/Date:0510326656 05.06.2012	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of			

C&PC(Chem.Div) on 24.7.2012. Accordingly the case may be re-listed on 15.8.2012.

79	Case No.: 26/16/83-ALC1/2012	Party Name:REX TONE INDUSTRIES LTD.	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status: Case Deferred
	HQ File :01/83/050/00311/AM13/	RLA File :03/95/040/00095/AM13/	Lic.No/Date:0310697657 06.06.2012	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 24.7.2012. Accordingly the case may be re-listed on 15.8.2012.			

80	Case No.: 27/16/83-ALC1/2012	Party Name:STAR EARTH MINERALS PVT. LTD.	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status: Case Deferred
	HQ File :01/83/050/00312/AM13/	RLA File :03/95/040/00165/AM13/	Lic.No/Date:0310697663 06.06.2012	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.7.2012. Accordingly the case may be re-listed on 15.8.2012.			

81	Case No.: 24/16/83-ALC1/2012	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status: Case Deferred
	HQ File :01/83/050/00309/AM13/	RLA File :03/94/040/00081/AM13/	Lic.No/Date:0310697840 07.06.2012	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.7.2012. Accordingly the case may be re-listed on 15.8.2012.			

82	Case No.: 19/16/83-ALC1/2012	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status: Case Deferred
	HQ File :01/83/050/00304/AM13/	RLA File :03/94/040/00197/AM13/	Lic.No/Date:0310697988 08.06.2012	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.7.2012. Accordingly the case may be re-listed on 15.8.2012.			

83	Case No.: 25/16/83-ALC1/2012	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status: Case Deferred
	HQ File :01/83/050/00310/AM13/	RLA File :03/94/040/01162/AM12/	Lic.No/Date:0310698217 12.06.2012	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.7.2012. Accordingly the case may be re-listed on 15.8.2012.			

84	Case No.:4/16/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Deferred
	HQ File :01/83/050/00289/AM13/	RLA File :08/24/040/00045/AM13/	Lic.No/Date:0810112504 14.06.2012	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.7.2012. Accordingly the case may be re-listed on 15.8.2012.			

85	Case No.:5/16/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Deferred
	HQ File :01/83/050/00290/AM13/	RLA File :08/24/040/00044/AM13/	Lic.No/Date:0810112505 14.06.2012	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.7.2012. Accordingly the case may be re-listed on 15.8.2012.			

86	Case No.:6/16/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Deferred
	HQ File :01/83/050/00291/AM13/	RLA File :08/24/040/00038/AM13/	Lic.No/Date:0810112502 14.06.2012	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.7.2012. Accordingly the case may be re-listed on 15.8.2012.			

87	Case No.:7/16/83-ALC1/2012	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Deferred
	HQ File :01/83/050/00292/AM13/	RLA File :08/24/040/00099/AM13/	Lic.No/Date:0810112501 14.06.2012	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.7.2012. Accordingly the case may be re-listed on 15.8.2012.			

88	Case No.:8/16/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Deferred
	HQ File :01/83/050/00293/AM13/	RLA File :08/24/040/00319/AM12/	Lic.No/Date:0810112503 14.06.2012	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.7.2012. Accordingly the case may be re-listed on 15.8.2012.			

89	Case No.:9/16/83-ALC1/2012	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Deferred
	HQ File :01/83/050/00294/AM13/	RLA File :08/24/040/00089/AM13/	Lic.No/Date:0810112498 14.06.2012	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.7.2012. Accordingly the case may be re-listed on 15.8.2012.			

90	Case No.:10/16/83-ALC1/2012	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Deferred
	HQ File :01/83/050/00295/AM13/	RLA File :08/24/040/00096/AM13/	Lic.No/Date:0810112506 14.06.2012	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.7.2012. Accordingly the case may be re-listed on 15.8.2012.			

91	Case No.:16/16/83-ALC1/2012	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Deferred
	HQ File :01/83/050/00301/AM13/	RLA File :02/24/040/00042/AM13/	Lic.No/Date:0210178490 14.06.2012	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 24.7.2012. Accordingly the case may be re-listed on 15.8.2012.			

92	Case No.:17/16/83-ALC1/2012	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Deferred
	HQ File :01/83/050/00302/AM13/	RLA File :02/24/040/00046/AM13/	Lic.No/Date:0210178499 14.06.2012	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 24.7.2012. Accordingly the case may be re-listed on 15.8.2012.			

93	Case No.:18/16/83-ALC1/2012	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Deferred
	HQ File :01/83/050/00303/AM13/	RLA File :02/24/040/00041/AM13/	Lic.No/Date:0210178487 14.06.2012	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 24.7.2012. Accordingly the case may be re-listed on 15.8.2012.			

	Case No.:15/16/83-ALC1/2012	Party Name:PHILLIPS CARBON BLACK	Meet No/Date:16/83-ALC1/2012	Status:Case Deferred
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94		LTD	18.07.2012	
	HQ File :01/83/050/00300/AM13/	RLA File :02/24/040/00053/AM13/	Lic.No/Date:0210178713 19.06.2012	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 24.7.2012. Accordingly the case may be re-listed on 15.8.2012.			

95	Case No.:20/16/83-ALC1/2012	Party Name:HINDOOSTAN TECHNICAL FABRICS LIMITED	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Deferred
	HQ File :01/83/050/00305/AM13/	RLA File :03/94/040/00205/AM13/	Lic.No/Date:0310699159 19.06.2012	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.7.2012. Accordingly the case may be re-listed on 15.8.2012.			

96	Case No.:22/16/83-ALC1/2012	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:16/83-ALC1/2012 18.07.2012	Status:Case Deferred
	HQ File :01/83/050/00307/AM13/	RLA File :02/24/040/00048/AM13/	Lic.No/Date:0210178767 20.06.2012	Defer Date:15.08.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 24.7.2012. Accordingly the case may be re-listed on 15.8.2012.			

Date:26.07.2012
Place:New Delhi

G. SARAVANAN
Foreign Trade Development Officer